

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
STARRED QUESTION NO.110
TO BE ANSWERED ON 08/12/2021

MULTI STATE CO-OPERATIVE SOCIETIES

***110. SHRI JOHN BRITTAS:**

Will the Minister of Cooperation be pleased to state:

- (a) whether Government is aware that Multi State Co-operative Societies are violating various norms and the spirit of co-operation movement;
- (b) if so, the details thereof; and
- (c) the response of Government thereto?

ANSWER

MINISTER OF COOPERATION

सहकारिता मंत्री (SHRI AMIT SHAH)

- (a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA
STARRED QUESTION NO. 110 DUE FOR REPLY ON 8TH DECEMBER, 2021**

(a) & (b): The co-operative societies registered under the provisions of the Multi State Cooperative Societies (MSCS) Act, 2002 are functioning as autonomous cooperative organizations accountable to their members. Complaints have been received against some of the multi-State cooperative societies for violations of norms, including disputes pertaining to election related matters which are serious violations of spirit of co-operative movement. Complaints have also been received against non-repayment of deposits on maturity by the multi-State cooperative societies.

(c): Action against any violation is taken as per the provisions of MSCS Act, 2002, including appointment of arbitrators in case of disputes as also initiation of winding up proceedings against the delinquent societies. Action has been taken against 71 multi – State cooperative societies for winding up due to breach of spirit of co-operative movement.
